

Shri Suraj Deo Prasad ... Applicant

1/17.1.1996

Shri N.K.Lal, Registrar

The learned counsel Shri M.P.Dixit appears on behalf of the applicant. There is no defect in the application. Let it be registered and referred to the Hon'ble Bench for hearing ~~on~~ admission fixing 22.1.1996 including prayer for interim relief.


(N.K.Lal)
Registrar

17.2.01.96

Hon'ble Mr. N.Sahu, Member (A)

Heard Shri M.P.Dixit, learned counsel for the applicant. He seeks a direction to quash the order dtd. 25.01.1995 which is Annexure-A/8 to the application by which the applicant's salary has been fixed at Rs. 1520/- in the scale of Rs. 1400-2300/-. This order is dated 25.01.1995. The learned counsel for the applicant submits that the respondents should fix his pay correctly w.e.f. 20.02.1992 as per Annexure-A/3 & A/4, when the applicant was found suitable for the post of Head Clerk w.e.f. 20.02.1992 vide order dt. 19.02.1992. In view of the above, the applicant had filed a representation which is Annexure-A/5 addressed to Chief Engineer, Survey & Construction, dtd. 14.01.1995 and Annexure-A/8(a), to the Chief Works Manager, dt. 10.04.1995. Without going into the merits of the contentions of the applicant and as it is statutorily mandated that the departmental remedies should be exhausted before the C.A.T is seized with the petition, I direct the respondent no.2 to dispose of the representation, stated above, within a period of 6 weeks from the date of receipt of this order. He shall obtain the views of the Chief Works Manager to whom a representation has also been filed dtd. 10.04.1995 (Annexure-A/8(a)), referred to above, and disposed of by a reasoned order. The respondent no.2, The Chief Engineer, Survey & Construction, E.R., shall also give a personal hearing to the applicant before disposing of his representation.

2. With this observation, this application is disposed of.

Let a copy of this order be handed over to the learned counsel for the applicant.

anshu
(N. Sahu)
Member (A)